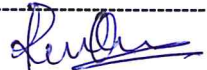


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.110/BB/2017	-	To file copy of Board Resolution	Rule-4 of IB	Daimler Financial Services Pvt. Ltd. Vs Angada Software Ventures Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	1. Revathi-S	Financial Creditor	

Counsel for petitioner is present. She has filed a memo along with postal receipts as if the notice was also issued to the Director without the order of the Tribunal. She reported that notice issued to the corporate debtor was returned unserved with endorsement addressee left".

Counsel is directed to file the same in the Registry so as to pass further orders. Meanwhile, counsel is also directed to file the address of the wholetime Director or the Managing Director of the Company.

 List it on 16.01.2018.


MEMBER (T)


MEMBER (J)